

ITEM NO.20

Virtual Court No.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6218/2020

(Arising out of impugned final judgment and order dated 09-12-2019 in WPC No. 11394/2019 passed by the High Court Of Delhi At New Delhi)

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln for exemption from filing c/c of the impugned judgment)

Date : 26-05-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. Ashwiwni Kr Upadhyay  
Mr. Ashwani Kumar Dubey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We see no reason to interfere with the impugned order of the High Court. The Special Leave Petition is, accordingly, dismissed.

However, liberty is granted to the petitioner to file impleadment application in Transfer Case (Civil) No.5/2020.

Pending Application(s), if any, shall stand disposed of.

(GEETA AHUJA)  
COURT MASTER (SH)

(ANAND PRAKASH)  
BRANCH OFFICER